OFFICE MEMORANDUM

Subject: Reference received from Election Commission of India regarding notice of at least 48 hours for clearance of references received from various Ministries/Departments on applicability of Model Code of Conduct.

The undersigned is directed to enclose herewith a copy of Election Commission of India's letter No. 4376/ECI/INST/FUNCT/MCC/2017-MCC&BE/193 dated 10.01.2017 along with a copy of letter no. 4376/INST/2014-CC&BE dated 23.04.2014 on the subject mentioned above and to state that all the concerned may be directed to comply with the instructions strictly.

Encl: As above.

(Manoj Kumar Bansal)
Under Secretary
Tele: 23019170

All Secretaries to the Government of India.
To

The Cabinet Secretary
Cabinet Secretariat,
Rashtrapati Bhawan,
New Delhi.

Subject:- General Elections to State Legislative Assemblies of Goa, Manipur, Punjab,
Uttar Pradesh & Uttarakhand – Model Code of Conduct - Regarding

Sir,

I am directed to state that the Commission has been receiving various references seeking clearance of the Commission on the applicability of Model Code of Conduct from various Ministries/Departments/PSUs etc. in a very short notice. Your attention is invited to Commission’s letter No. 437/6/INST/2014-CC&BE dated 23rd April, 2014 and to reiterate that “at least 48 hours should be given to the Commission to process the references on MCC matters”

Therefore, you are requested to bring above said Election Commission of India into the notice of all concerned for strict compliance and instruct all the Ministries/Department that the Model Code of Conduct references should be send well in time for clearance of the Commission.

Yours faithfully

(S.R.K. SRIVASTAVA)
SENIOR PRINCIPAL SECRETARY

Copy to Chief Secretaries/Chief Electoral Officers of all States/Union Territories.
By Fax/Speed post/Camp Bag

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No.437/6/INST/2014-CC&BE Dated: 23rd April, 2014

To

The Cabinet Secretary
Cabinet Secretariat,
Rashtrapati Bhawan, New Delhi.

Subject: General Elections – Enforcement of Model Code of Conduct - Regarding.

Sir,

I am directed to refer to the Commission’s instructions of even number, dated 20th March, 2014. Whereby the Commission has directed that:

(i) All the references of Government of India which are proposed to be placed before the Cabinet or any Committee of the Cabinet should be routed through the Cabinet Secretariat i.e. no such references should be made directly to the Election Commission by the Ministries.

(ii) Departments, Sub-ordinate Offices, Public Sector Undertakings, Autonomous Bodies of the Ministry/Department will make references to the Election Commission through the concerned Ministry.

Inspite of this many references are still being received in the Commission without following the above guidelines. The Commission has now again directed that

(i) the above guidelines should be strictly followed while sending the references to the Commission.

(ii) a Nodal Officer may be designated in the Cabinet Secretariat with whom the Commission may contact for any clarification on such references.

(iii) atleast 48 hours should be given to the Commission to process the references on MCC matters.

The above instructions of the Commission may kindly be brought to the notice of all concerned for strict compliance.

Yours faithfully,

(KAJAYA KUMAR)
PRINCIPAL SECRETARY